

**Pant Institute of Environmental Studies
In Almora District (U.P.)**

2304. SHRI HARISH RAWAT: Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

(a) whether there is any proposal to change the already approved structure of the Pant Institute of Environmental Studies in Almora district (U.P.); and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) No, Sir

(b) Does not arise

Non-Recognition of Diploma in Pharmacy of Polytechnic at Lohaghat (U.P.)

2305. SHRI HARISH RAWAT Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

(a) whether the diploma in Pharmacy awarded by Polytechnic at Lohaghat in Uttar Pradesh has not been recognised so far by the Pharmacy Council of India;

(b) if so, the reasons therefor, and

(c) the steps proposed to be taken to grant recognition to the Pharmacy Diploma given by this Institute?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) Yes, Sir.

(b) and (c). The Polytechnic at Lohaghat was inspected by the Pharmacy Council of India twice in August 1985 and February, 1988. The inspections conducted

have revealed many deficiencies in respect of building, teaching and non-teaching staff, gas, water, electric supply, machines, laboratories, library etc. A copy of the last inspection report was sent to the Principal of the Institute and Director, Technical Education, Uttar Pradesh on 23.6.1988 so that the deficiencies pointed out therein are removed and the minimum requirements prescribed under Education Regulations, 1981 are fulfilled. Further action can be taken in the matter by the Pharmacy Council of India only on receipt of the compliance report from the course conducting authority.

[English]

New Homoeopathic Colleges

2306. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to open more homoeopathic colleges in the country; if so, the details thereof, State-wise;

(b) whether Government have identified Nagpur as a potential city for the purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) No such proposal is under consideration of the Government of India.

(b) No, Sir.

(c) Does not arise.

Purchase of Cotton by CCI

2307. SHRI AMARSINH RATHAWA: Will the Minister of TEXTILES be pleased to state:

(a) the quantity of cotton purchased by the Cotton Corporation of India from each of the cotton producing States during the year 1988;

(b) the rate at which the cotton was purchased;

(c) the quality and total quantity of cotton exported by Cotton Corporation of India during the year 1988 and at what rate; and

(d) the steps being taken to increase the export of this particular quality to earn more foreign exchange and cotton also for the benefit of poor farmers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): (a) to (d). Information will be laid on the Table of the House.

Unauthorised Construction at Amrita Shergil Marg, New Delhi

2308. SHRI RAM BHAGAT PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised constructions on a large scale at Amrita Shergil Marg, New Delhi have been regularised;

(b) if not, the details of the existing unauthorised constructions; and

(c) the number of unauthorised constructions demolished during 1988-89?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) NDMC have reported that there are at present unauthorised construction in four properties on Amrita Shergil Marg. Out of these four cases, two cases are sub-judice

and the unauthorised constructions have been partially removed in other two cases. The existing constructions after partial removal are within the permissible limits.

(c) NDMC have reported that in other cases unauthorised constructions have been removed completely by the lessees.

[*Translation*]

Release and Rehabilitation of Bonded Labour

2309. SHRI RAM BHAGAT PASWAN: Will the Minister of LABOUR be pleased to state:

(a) the details of prosecution cases for violation of labour laws under the Bonded Labour System (Abolition) Act, 1976, State-wise during the last two years;

(b) the details of cases which have been finalised and the action taken against the defaulters during the above period;

(c) whether any survey has been conducted to find out the number of bonded labourers who were released during the above period but have not yet been rehabilitated, State-wise; and

(d) the action taken, if any, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) and (b). A statement I prepared on the basis of information furnished by the State Governments containing the details of prosecutions launched since Bonded Labour System (Abolition) Act, 1976 came into force is given below.